

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI**

E/42018/2018

[arising out of Order-in-Appeal No.232/2018 (CXA-II), dated 18.05.2018
passed by the Commissioner of GST & Central Excise (Appeals-II), Chennai]

M/s.SKI CARBON BLACK (INDIA) PVT. LTD. APPELLANT
[Unit: Hi-Tech Carbon, Gummidipoondi],
K-16, Phase – II, SIPCOT Industrial Complex,
Gummidipoondi, Chennai 601 201.

Versus

COMMISSIONER OF GST & CE, RESPONDENT
Chennai Outer Commissionerate,
Gummidipoondi Division, R-40, A-1, 100 Feet Road,
Moggapair, Chennai 600 037.

Appearance:

For the Appellant None
For the Respondent Shri K. Veerabhadra Reddy, ADC (AR)

CORAM:

Hon'be Smt. Sulekha Beevi C.S, Member (Judicial)

Date of hearing/decision **13-08-2019**

FINAL ORDER NO.41026/2019

None present for the appellant. Even after repeated
adjournments, there is no representation for the appellant. Appeal
dismissed for default.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S)
MEMBER (JUDICIAL)